

बांग्लादेश में शल्यसंस्थकों के दमन किये जाने के संबंध में चेतावनी

827. श्री राम जंठमलानी : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान देश के पूर्वोत्तर क्षेत्र में कांग्रेस शासित तीन राज्यों के मुख्य मंत्रियों द्वारा बांग्लादेश में शल्यसंस्थकों का दमन किये जाने तथा इसके परिणामस्वरूप इस देश को उनके पलायन के संबंध में हाल ही में दी गयी चेतावनी की ओर दिलाया गया है ;

(ख) यदि हां, तो क्या सरकार ने इस मामले में संबंधित सरकार से सम्पर्क किया है ;

(ग) यदि हां, तो इस संबंध में हुई धार्ता का व्यौरा क्या है ; और

(घ) यदि कोई धार्ता नहीं की गई है तो इसके क्या कारण हैं ?

विदेश मंत्री (श्री पी. वी. नरसिंह राव) : (क) तथ्यों का पता लगाया जा रहा है।

(ख) से (घ) इस समय प्रश्न नहीं उठता।

Installation of Satellite Communication network of Airports in the country

828. SHRI D. B. CHANDRE GOWDA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government propose to avail of the satellite communication network to maintain effective control of the air traffic system;

(b) if so, whether Government proposes to instal mini and micro satellite earth stations at international and major airports in the country; and

(c) if so, what are the details of the said satellite communication net-

work; and the details of the airports on which this system is proposed to be introduced and to what extent the smooth plying of air traffic system would be possible?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ PATIL): (a) Yes, Sir.

(b) Yes, Sir.

(c) The bulk of communication traffic is exchanged at the 4 international airports at Delhi, Bombay, Calcutta, Madras and the airport at Nagpur (international alternate). These airports are planned to be compatible earth stations for inter communication purposes via domestic satellite INSAT I-B. The existing means of communication hotlines and teleprinter channels are often out of order for various reasons like digging of roads, accumulation of water due to heavy rains, etc. The communication channels provided through earth stations installed at the airports will obviate these situations. This mode of satellite communication will be more reliable in adverse conditions as well for voice communication to exchange information about movement of aircraft for one flight information region to another and for printed communication to exchange information pertaining to flight plans, flight regularity, operational status of navigational aids and weather conditions. The system is expected to provide more than 97 per cent availability of speech and teleprinter channels.

Nomination for election as Judge of International court of Justice

829. SHRI CHIMANBHAI MEHTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what is the procedure for the nomination of a judge for contesting as a judge in the International Court of Justice;

(b) whether it is a fact that a committee has to recommend the name of the Judge; if so, what are the details regarding the composition of the committee and names of its members;

(c) whether it is a fact that only one name desired by Government was discussed by the said committee;

(d) if so, what is the recommendation made by the committee; and

(e) whether it is a fact that the said committee had recommended resignation of the concerned person from the present post before contesting for the post of Judge for the International Court; if so, what are the reasons for ignoring the recommendation of the committee?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) In accordance with the provisions of the Hague Convention for Pacific Settlement of International Disputes of 1907, India, by virtue of being a party to the said Convention, is entitled to nominate four members on the Permanent Court of Arbitration who besides being available for international arbitration constitute the Indian National Group for nominating candidates for election as Judges of the International Court of Justice. The present members of the Indian National Group are:

(i) Justice P. N. Bhagwati, Former Chief Justice of India;

(ii) Shri A. K. Sen, Former Minister of Law and Justice;

(iii) Shri K. Parasaran, Attorney General of India; The late Dr. Nagendra Singh was the fourth member.

These members were appointed in 1985 for a term of six years.

(c) The Indian National Group may consider any number of persons before making its nomination.

(d) and (e) The Indian National Group nominated Shri R. S. Pathak, Chief Justice of India for election to the International Court of Justice. The Committee was aware that the nomination has to be unanimous and unconditional. It considered it desirable that Chief Justice Pathak contest for the election after resigning as the Chief Justice of India but left it to the Chief Justice to make this decision.

Closing of homes for destitute women

830. SHRI T. R. BLAU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what were the reasons which made All India Women's Conference to close down the home for destitute women and evict forcibly the inmates;

(b) how many inmates were there when it was closed down; and what was its full capacity;

(c) whether any grants were being given to All India Women's Conference; if so, what is the amount given during the last three years, yearwise;

(d) whether any memoranda were received by Government against the administration of Bapnu Ghar; if so, what are the details thereof; and

(e) what action Government had initiated on the memoranda?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) The All India Women's Conference has informed this Department that the short stay home was closed down because the organisation was unable to deal with the problems created by the inmates who filed cases in the Courts for securing for themselves the right of permanent residence in the home. They also threatened to involve the staff in court proceedings. All this created problems